

developed. The utilisation of irrigation potential is in the range of about 90 per cent in the year after the potential has been provided.

Delivery of Mobile Platform for Drilling from Japan

103. SHRI K. S. CHAVDA:

SHRI BHALJIBHAI PARMAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the oil drilling platform ordered from Mitsubishi Company of Japan has not been delivered despite the commitment of the Company to deliver it by September, 1972;

(b) if so, the reasons therefor; and

(c) whether Government are intending to take legal action to recover penalty from the company as per the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DAIBIR SINGH):

(a) No, Sir.

(b) Mitsubishi had been conducting a series of sea trials on the platform in Japan in order to fully determine its fitness in terms of the contract. These claiming trials are still continuing.

(c) the ONG Commission will be claiming liquidated damages from Mitsubishi as per the terms of the contract.

Demands by Persons Displaced by Tehri Dam in Uttar Pradesh

104. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the persons who will be displaced by the Tehri Dam in Uttar Pradesh have made certain demands;

(b) if so, what are the demands and how they will affect the pace of construction of the dam; and

(c) the steps, if any, taken to meet the grievances of the affected people?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAI GOVIND VERMA): (a) and (b). Some of the major demands made by the persons affected by the construction of the Tehri Dam are as follows:—

(i) Alternative land for each person at standard economical holding.

(ii) Compensation upto Rs. 70,000 acre for those who do not want land in exchange.

(iii) Displacement grant upto Rs. 10,000 per family.

(iv) All persons affected by the construction of the Tehri Dam should be declared "displaced" persons and given all the facilities that are admissible under the Constitution to such displaced persons.

(v) Land for the dam should not be acquired till arrangements for the resettlement of displaced persons have been satisfactorily made.

(vi) The affected families should be resettled in Rishikesh, Hardwar and Dehradun which towns should be included in the Tehri-Garhwal District.

The work on the dam has been slowed down as the affected persons have objected to work being carried out even on Government land.

(c) A high level Committee has been set up under the Chairmanship of the Chief Secretary to the Government of Uttar Pradesh to go into all aspects of the question and to take decisions.

Shifting of a part of plant of Sindri Fertilizer Factory to Durgapur

105. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a scheme to shift granulation or any other plant of the Sindri Fertilizer Factory to Durgapur;